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Affidavit to be Furnished by the candidate alongwith Nomination Paper
Before the Returning Officer

For election to ... MALAA ... (name of the House)

From.....RAJAOLI (2.35.).. Constituency (Name of the Constituence)

KANHAIYA KUMAR inidayah stryfe of LATE LALU RAJWAR

Aged 39.91 years, resident of VILLER HARDING (mention full postal address), a candidate at the above Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by B. 7: P (name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return (in Rupees)
1,	Spouse- KALPNA RAJBANSHI	BEAPK S278R	N.A	N. S.
2.	Spouse-RALPNA RATBANSHI	N.A.	N-A	NA
3.	Dependent I PRAKASH	NIA	Nº 0-	N.A
4.	Dependent 2 EK KUMBR	NIT	N.9	Ne Ac
5.	Dependent 3 EKTA RAJ	N.A	NA	NM-

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	NIA
(b)	Name of the court, Case No. and Date of order taking cognizance :	N. F
(e)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	N'A

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	· Nev-
(b)	Name of the Court(s). Case No. and	N'A-
	Date(s) of order(s).	CO. T.

(3) That I give herein below the details of the assets (movable and in movable etc.) of myselimy spouse and all dependents:

A. Details of movable assets:

Note

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme.
 Name of Bank/Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self KANHAIYA KUMAR	Spouse KALPNA RAJBANSH	Dependent-1 GYANDRAK	Dependent-2 VIVEKICR	Dependent-3, EKTA RAJ
)	Cash in hand	20000/-	50000/-	N.4.	N.A	N.A.
(ii)	Details of Deposits in Bank S & 1 10000 accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), S & I Deposits with Einancial RAJAULI Institutions, Non Banking S & I Financial Companies and A Bank Cooperative societies and the amount in each such deposit		N.A.	N·A	N· A	N-4
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	N.A.	A.N	N.A	N+&	N.A.
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies of and investment in any Financial Instrument in Post office or Insurance Company and the amount	10-5177057 30 Pre ANH 25000 Yorky	P. NO-57771 6497 Pren-6250001 - Yry.	P.N. 517716 499 Frem & 250001	N-A	N:A.
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,	N.V	N.4.	N.Y	NY	N'A
(vt)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc., Year of 2 m/m Purchase and amount)	SCARPID BROIPS 3091 4832000	N-A	APACHE VEHICLE BR-DIBG 4175 RISCOCCE	N.A	NA
(viñ	Jewelry, bullion and valuable thing (give details of weight and value)	Gold Value Ring 140000f	Gold 40975 61200001 511/241 Kg	N.A	NA	NA-

Any other assets such as value of	100000-10			T	
: Chims/interest	100000	No	NA	NA	N.A.
ix, Gross Total value	1134329-	255000			10.00
3. Details of Immovable assets:	1139301	20000	NOW	1000	217

Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-
(i)	Agricultural Land Location(s) Survey number(s)	NA	N.A.	N-W	No.4	NA
	Area (Total measurement in acres)	N'A	N-6	N-A	N-A	A+A
	Whether inherited property (Yes or NO)	N.A	NA	My	ren	Nr
	Date of purchase in case of self acquired property	NA	NN	NA	N.A.	NA
	Cost of Land (in case of purchase)at the time of purchase	NX.	NA	NW	WA	NA
	Any Investment on the land by way of development, construction etc.	N.V	N.A	N'A	NIA	NIA
	Approximate Current market value	N.A	N.A	NIA	AIM	NIA
(ii)	Non-Agricultural Land Location(s) Survey number(s)	1		j	,	/
	Area (Total measurement in sq. ft.)					
	Whether inherited property (Yes or NO)	V				
+13	Date of purchase in case of self acquired property	4	X	1	2	1
	Cost of Land (in case of purchase) at the time of purchase		4/8	Z _D		P
	Any Investment on the land by way of development, construction etc.				7	
	Approximate Current market value	-	-	10 14	-	
iii)	Commercial Buildings (including apartments) -Location(s)	N.A				
1	-Survey number(s) Built up Area (Total measurement in sq. ft.)	N.A		MA		

	V teiher inherited property (* eº or NO)		PT. 81	T	}	T 7
	Daw of purchase in case of serf			1	/	
	C vst of property (in case of pi rchase) at the time of pr rchase			17.0	10	9,0
	Any Investment on the property by way of development, construction etc.		4.8	1/	7	1
	Approximate Current market			1	1	1
(iv)	apartments.) OLD HOUSE -Location(s) Three beethers - Survey number(s)	HARDYA. NAWADA	NA	N.V	N · 4	Nik
	Area (Total measurement in sq. ft.)	3 Kedling	NA	46	N·A-	NIA
	Built up Area (Total measurement in sq. ft.)		44	MM	014	ass.
	Whether inherited property (Yes or NO)		NA	N.A	N'e	N PA
	Date of purchase in case of self acquired property	NA	N'A	N'A	NIA	MIA
	Cost of property (in case of purchase) at the time of purchase	N.E.	NY	A61A	MIN	NIA
	Any Investment on the land by way of development, construction etc.	N.A	M.V	N·A	NIA	NIA
	Approximate Current market value	150000/-	10.0	4.0	N.A	No.A
(v)	Others (such as interest in property)	N.A.	NO	NIA	N:a	No
(vi)	Total of Current Market Value of (i) to (v) above	150,000/-	New	Nin	N. F	Nia

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan VEHICLE SCORPIC	S-R-1: BIA-Hall BI 50000-N	N+	NTP	٨;٨	N.S
*	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of Joan	MA	V,v	N-A	NIA	ar ng.

	A-ay other liability	MA	NP	NA	40	NA
	Grand total of liabilities	500000	NA	MA	MI4	NA.
(ii)	Government Dues: Dues to departments dealing with government accommodation	N.O.	NA	NO	A'M	NHA
	Dues to departments dealing with supply of water	NA	N.Y	N.Y	AIA	MA
	Dues to departments dealing with supply of electricity	44	N.V	NA	Kora	NA
	Dues to departments dealing with supply of telephones/mobiles	NA	NA	MA	MA	KOH
	Dues to departments dealing with government transport (including aircrafts and helicopters)	N.A	N.VA	NA	N+G	NIE
	Income Tax Dues	NA	NºO-	MID	NIA	N+A
	Wealth Tax Dues	NX	N 10	NA	NICA	NA
	Service Tax Dues	N.Y	NA	AM	NA	NO
	Municipal /Property Tax Dues	N-A	N-A	N-A	NA	N-A
	Sales Tax Dues	N.Y	N.A	NA	W-A	NA
	Any other dues	NA	NA	WITH	NIA	NA.
	Grand total of all Govt. dues	MA	NIV	NW	N.O.	11.4-

(7) Details of profession or occupation:

a. Self. Pours

b. Spouse Mease or fe

(8) My educational qualification is as under: SRI KANHAIYA KUMAR. 1-Sc. SMT. KALPNA RAJBANSIJ-1.A.

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. KANHAIYA KUMAR
2.	Full postal address	VILLAHARDIYA VIATRE - RAJAULI
3.	state	RAJAULI NAWADA
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	BJP.
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NA

	court (s) have taken cognizare-					HIVE			
1	-	MAF KANHAIYA K	UMAR.			for which la		1.15	Therene Steiner
_		Candidate				N-9-			NO
-	-	Spouse:				NA-			6.83
	(c)	Dependents	0.00		Comment C	NA			No. 8.
6.	-	Details	of Assets and					-	
	-	Description	Self	Spouse	e D	ependent-I	Depender	nt-II	Dependent-III
۸.		Moveable Asset (Total value)	972000	18025	0 8	00000-	Me		NA.
В.		Immovable Asset	162329	7500	20	25000	mo		aug-
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	per-	MA	-	NE	Ny	۲	M
	(ii)	Approximate Current Market Price of Asset (Total Value)	res	MA	8	Serres.	N		04
7		Liabilities							
		(i) Government dues (Total)	N#	No		NA	MA		NA
		(ii) Loans from Bank, Financial Institutions and others (Total)	500000	ND		N.A	AN		Wase
8.	Hi	ghest educational qualific	ation:	N.A					

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is faise and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) I. my spouse, or my-dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at PATNA this the 36 day of 12 2011

DEPONENT SON

Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

- 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
- 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned
- 4. The affidavit should be either typed or written legibly and neather